

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.112-IA 478 of 2020  
ITEM No.113-IA 833 of 2020 in  
**CP(IB) 463 of 2019**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Reliance Asset Reconstruction Co Ltd  
V/s  
Morakhia Copper & Alloys Pvt Ltd

.....**Applicant**

.....**Respondent**

**Order delivered on ..05/09/2022**

**Coram:**

Dr.Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Nipun Singhvi a.w. Mr. Vishal Dave, Advocates  
For the Respondent :Mr. Nishith Acharya, Adv. for Mr. Aditya J Pandya, Adv.

**ORDER**

IA 478 of 2020, IA 833 of 2020 are filed Originally by RP under Section 66, 67 etc. of the IBC. However, plan has already been approved and RP is discharged. Learned counsel for the RP submitted that now Successful Resolution Applicant inclined to proceed with these matters.

Learned counsel for the Applicant seeks some more time to make required amendment.

Hence both IAs stand adjourned to 17.10.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**